

(e) and (f) State-wise details of funds released under the project is as under

(Rs. in Lakhs)

Sl.No.	Name of the State	Funds released
1.	Bihar	445.05
2.	Chhattisgarh	255.00
3	Gujarat	1166.53
4	Haryana	611.94
5	Jharkhand	475.00
6	Karnataka	1712.53
7	Madhya Pradesh	1826.68
8	Uttar Pradesh	1639.67
9	Uttaranchal	360.00
TOTAL		8492.40

#### Implementation of National Policy for elders

\*238. SHRI SANJAY RAUT: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that Government of India had formulated a National Policy for Elders;
- (b) whether it is a fact that all measures were consolidated under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007;
- (c) whether it is a fact that under section 32 of the Act all States are required to frame their own rules to empower themselves to deal with elders;
- (d) whether it is a fact that several States have not yet done this so far; and
- (e) if so, the guidelines Government has issued to the States to frame their own rules immediately?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) The National Policy on Older Persons was announced by the Government in January 1999 which

envisages State support to ensure financial and food security, health care, shelter and other needs of older persons to improve the quality of their lives.

(b) The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 was enacted on 31st December 2007 to ensure need based maintenance for parents and senior citizens and their welfare. The Act provides for :

- ☛ Maintenance of Parents/ senior citizens by children/ relatives made obligatory and justiciable through Tribunals.
- ☛ Revocation of transfer of property by senior citizens in case of negligence by relatives.
- Penal provision for abandonment of senior citizens.
- Establishment of Old Age Homes for Indigent Senior Citizens.
- Adequate medical facilities and protection of life and property of Senior Citizens.

(c) As per Section 1(3), the Act has to be brought into force by individual State Governments. Section 32 of the Act stipulates that State Governments may, by notification in the Official Gazette, make Rules for carrying out the purposes of this Act.

(d) and (e) So far, 23 States and all Union Territories have brought the Act into force. Of these, 13 States namely, Chhattisgarh, Goa, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Tripura and West Bengal and 1 Union Territory namely NCT of Delhi have so far framed Rules under the Act. The remaining State Governments/ UT Administrations have been requested from time to time to take all consequential steps, including framing of Rules, for effective implementation of the Act. The Ministry of Social Justice and Empowerment has prepared Model Rules which were circulated to States/ UTs on 6.2.2009 for suitable adoption/adaptation.

#### **Closing down of IRE, Kollam unit**

\*239. SHRI K.N. BALAGOPAL : Will the PRIME MINISTER be pleased to state:

(a) whether Government has taken note of the threat due to closing of Indian Rare Earths (IRE) Unit in Kollam, Kerala;

(b) if so, the details thereof; and